

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

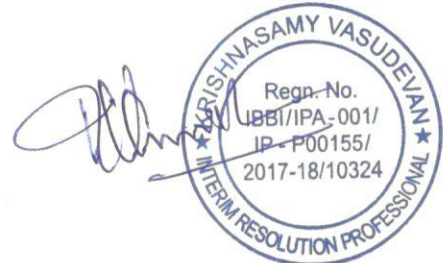
**FOR THE ATTENTION OF THE CREDITORS
OF
DANALAKSHMI PAPAER MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DANALAKSHMI PAPER MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/01/1980
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21012TZ1980PTC000899
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 10, Z Temple View, Krishnaswamy Naidu Layout, Saibaba Mission Post, Coimbatore – 641 011
6.	Insolvency commencement date in respect of corporate debtor	29 th May 2026 (Communication of the Order via Email from the office of the Hon'ble NCLT was received by the Interim Resolution Professional on 02 nd June 2026)
7.	Estimated date of closure of insolvency resolution process	25 th November 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Krishnasamy Vasudevan IBBI/IPA-001/IP-P00155/2017-2018/10324
9.	Address and e-mail of the interim resolution professional, as registered with the Board	17B/7B, Maruthi Nagar, Hasthinapuram Chromepet, Chennai – 600064 Email – cavasu1967@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17B/7B, Maruthi Nagar, Hasthinapuram Chromepet, Chennai – 600064 Email cirp.danalakshmipapermills@gmail.com
11.	Last date for submission of claims	16 th June 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Danalakshmi Paper Mills Private Limited on 29th May 2026 (Communication of the Order via Email from the office of the Hon'ble NCLT was received by the Interim Resolution Professional on 02nd June 2026).

The creditors of M/s Danalakshmi Paper Mills Private Limited, are hereby called upon to submit their claims with proof on or before 16th June 2026 before the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulations 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workman or an




Employee, Authorised Representatives of Workman and Employees and Creditors other than Financial Creditors and Operational Creditors respectively.

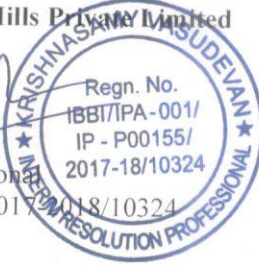
Claim forms may be downloaded from : <https://ibbi.gov.in/home/downloads>

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

For **Danalakshmi Paper Mills Private Limited**


Krishnasamy Vasudevan
Interim Resolution Professional
IBBI/IPA-001/IP-P00155/2017-18/10324



Place : Chennai
Date : 05.06.2026